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to Ouestions

- (a) whether there is any district, at presen; in Gujarat which has been dered as industrially backward in the State;
- (b) if so, the details thereof;
- (c) the criteria fixed by Government to select industrially backward district; and
- (d) the facilities being given to these districts, which have already been declared as industrially backward districts?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAÑ): (a) to (d) There is no scheme with the Government of India, Ministry of Industry, at productive which a district is declared as industrially backward district in a 5 atc. Industrial development is the reponsibility of the State Government and the Central Government only supports and supplements their efforts.

Wage policy for Labour in unorganised sector

2168. SHAI SOLIPETA RAMACHANDRA REDDY: DR. Y. LAKSHMI PRASAD:

Will the Minister of LABOUR be pleased to state:

- (a) whether Government are contemplating to formulate a separate wage policy for Labour in unorganised sector i.e. Agricultural Labour, Brick-Kiln Labour and Labour engaged in small mines;
- (b) whether Government are contemplating to formulate a major policy parameter under which major guidelines can be formulated for implementation;
- (c) if answer to (a) and (b) above be in affirmative, the details thereof; and
- (d) if answer to (a) and (b) above be in negative, the reasons therefor?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM): (a), (b) and (d) No, Sir. Minimum wages for such workers are fixed by the appropriate Government in accordance with the provisions of the Minimum Wages Act, 1948. There is no proposal before the Central Government for formulating any other separate wage policy for workers in the inorganised sector.

(c) Does not arise.

नए जनजातीय क्षेत्र घोषित किए जाने हेतु समिति 2169 श्री महेश्वर सिंहः श्री जलाल्दीन असारीः

- ाया फल्पाण मंत्री यह बताने की कृपा करेंगे कि:
- (क) क्या देश में नए क्षेत्रों को जनजातीय क्षेत्र एवं कुछ समुदायों को अनुसूचित जनजाति घोषित करने के संबंध में राज्य सरकारों की सिफारिशों, आवेदन पत्रों और प्रस्तावों की जूंच करने हेतु सरकार द्वारा गठित समिति ने अपना प्रतिवेदन सरकार के समक्ष प्रस्तृत कर दिया है;
- (ख) यदि हां, तो यह प्रतिवेदन सरकार को कब प्राप्त हुआ था;
- (ग) यदि नहीं, तो यह प्रतिवेदन कब तक प्राप्त होने की संभावना है; और
- (घ) इस समिति के विचाराधीन राज्य-वार विशेषकर हिमाचल प्रदेश के मामलों का ब्यौरा क्या है और वे कब से लम्बित पड़े हैं?

कल्याण मंत्री (श्री बलवंत सिंह राम्वालिया): (क) से (भ) अनुसूचित जातियों तथा अनुसूचित जनजातियों की अनुसूचित जनजातियों की अनुसूचित जनजातियों की अस्त्री के संशोधन से संबंधित विभिन्न मामलों की आंखा करे के लिए अक्तूबर, 1993 में एक सलाहकार सिमित गठित की गई थी। इस सिमिति ने अपना कार्य पूरा नहीं किया तथा अब यह अस्तित्व में नहीं है। तथािए, आदिवासी क्षेत्रों के रूप में नए क्षेत्रों की घोषणा के लिए कोई सिमिति गठित नहीं की गई है।

Process patent and product patent applications

2170. SHRI K.R. MALKANI: Will the Minister of INDUSTRY be pleased to state:

(a) the number of process patent and product patent applications filed in India.